



The Tripura Protection of Interest of Depositors (in Financial Establishment)

(Repeal) Act, 2022

Act No. 08 of 2022

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PART--III-- Acts of Tripura Legislature

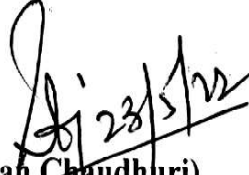
**Government of Tripura
Law Department
Secretariat : Agartala**

No.F.8(11)-Law/Leg-I/2022/

Dated, Agartala, the 23rd May, 2022.

NOTIFICATION

The following Act of the Tripura Legislative Assembly received the assent of the Governor of Tripura on the 20th May, 2022 and is hereby published for General information.


(Sapan Chaudhuri)
Deputy Secretary, Law
Government of Tripura

**TRIPURA PROTECTION OF INTEREST OF DEPOSITORS
(IN FINANCIAL ESTABLISHMENT) (REPEAL) ACT, 2022**

An

ACT

to repeal the Tripura Protection of Interest of Depositors (In Financial Establishment) Act, 2000.

WHEREAS, the Parliament has enacted the “Banning of Unregulated Deposit Schemes Act, 2019” (BUDS Act, 2019) and since all the relevant provisions of the “Tripura Protection of Interest of Depositors (In Financial Establishment) Act, 2000” have been covered in the Banning of Unregulated Deposit Schemes Act, 2019, it is not required to continue with the existing Tripura Protection of Interest Depositor (In Financial Establishment) Act, 2000 and as such it is expedient to repeal the Tripura Protection of Interest of Depositors (In Financial Establishment) Act, 2000 (The Tripura Act No.6 of 2000) ;

BE it enacted by the Tripura Legislative Assembly in the seventy-fourth year of the Republic of India as follows :-

**1. Short title, extent
and commencement**

- (1). This Act may be called “The Tripura Protection of Interest of Depositors (In Financial Establishment) (Repeal) Act, 2022”.
- (2). It shall come into force on the date of its publication in the Tripura Gazette.

2. Repeal and Savings

- (1). Tripura Protection of Interest of Depositors (In Financial Establishment) Act, 2000 (The Tripura Act No.6 of 2000) is hereby repealed;

- (2) Notwithstanding such repeal, anything done or any action taken or any document or instrument executed under the Act, so repealed shall be deemed to have been validly done or taken or executed under the corresponding provisions of this Act and such repeal shall not prejudice or affect the general application of section 6 of the General Clauses Act, 1897.

-Sd-
(SOPAN CHAUDHURI)
Deputy Secretary, Law
Government of Tripura